

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2021

In the matter of :

Ashok Kumar Malik

.....Petitioner

Vs

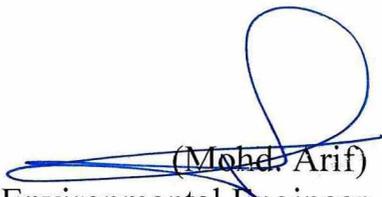
Govt. of NCT of Delhi

.....Respondent

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Filed by


(Mohd. Arif)
Sr. Environmental Engineer

Dated: 2 August, 2023

Place: Delhi

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In the matter of :

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**COMPLIANCE REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED
30.08.2022.**

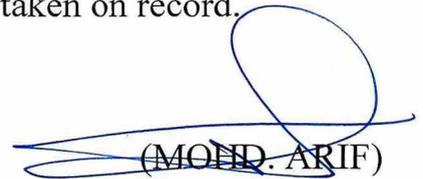
1. That the present application was filed against the allotment of some space by DDA to Agrani Matri Mandir, Sector-13 Rohini situated in open space/park. Nearby temple is a permanent source of disturbance to the residents due to celebration of Durga Pooja. Use of Loudspeaker and DJs in full volume is also creating nuisance.
2. That DPCC has filed its report before this Hon'ble Tribunal on 10.05.2022 and 24.08.2022 in compliance with the order dated 24.01.2022 and 25.05.2022.



3. That this Hon'ble Tribunal after considering the reports dated 10.05.2022 and 24.08.2022 ordered, DPCC to hold a meeting with all the concerned stake holders including Delhi Police, Municipal Corporation of Delhi, Transport Department, other concerned Departments, and take remedial measures to ensure compliance with environmental norms.
4. That, DPCC has taken a Videos Conference meeting on 10.10.2022 with Delhi Police, DDA, MCD. In the meeting, discussion regarding the issue of Durga Puja function at the alleged site, compliance of norms given by the DPCC followed or not if function conducted, provide ATR with respect to it.

Delhi Police and MCD representative informed that no Durga Puja function was held from 21.09.2022 to 30.09.2022 and 01.10.2022 to 10.10.2022 at the alleged site after due verification. The agencies were requested to keep vigil and ensure the compliance of environmental norms as per the DPCC guideline.

5. That the above compliance report may please be taken on record.



SR. ENV. ENGINEER